

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/679-680 /2009 - CU[DB]

Date 03/01/2012

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
SH. MUNILAL MEHRA,

ROOM NO. 506, CHHEDA BHAVAN,
5TH FLOOR, NEAR MASJID STATION,
98, SURAT STREET, MUMBAI-400009
SH. MUNILAL MEHRA,

Appellant

Vs

Respondent

C.C.(PREVENTIVE)

I am directed to transmit herewith a certified copy of **Final order No.C/553-554/ 2011 CU[DB]** dated 23.12.2011
passed by the Tribunal under **Section 129, (B) of the Customs Act,1962 & Financial Act 1994 relating to Service Tax**


Assistant Registrar

(Customs Appeal Branch)

Copy to :

1. Respondent

C.C.(PREVENTIVE)

NEW CUSTOM HOUSE, NEAR I.G.I.
AIRPORT, NEW DELHI 110037.

2. Adv. / Consult

3. C.D.R

4. Bar association, CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

7. Company Law Institute of India Pvt Ltd., No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

9. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road,
Ahmedabad-15

10. LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Harvana)

11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070

12. Office Copy

13. Guard file



Assistant Registrar
(Customs Appeal Branch)

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, NEW DELHI, PRINCIPAL BENCH NEW DELHI

Date of Hearing: 14.12.2011

Date of decision: 14.12.2011

Appeals Nos.C/679-680 of 2009-Customs

[Arising out of Order-in-Original No.02/HKM/CC/DRI/NCH/2005 dated 31.01.2005 in Appeal No.C/679 of 2009 and Order-in-Original No.01/HKM/CC/DRI/NCH/2005 dated 28.01.2005 passed by the Commissioner of Central Excise, New Delhi]

M/s. Munni Lal Mehra & Ors.

Appellant

Vs.

CC, New Delhi

Respondent

For approval and signature:

Hon'ble Smt. Archana Wadhwa, Member (Judicial)
Hon'ble Shri Rakesh Kumar, Member (Technical)

1. Whether Press Reporters may be allowed to see
CESTAT (Procedure) Rules, 1982.

No

2. Whether it should be released under Rule 27 of the
CESTAT (Procedure) Rules, 1982 for publication
in any authoritative report or not?

No

3. Whether Their Lordships wish to see the fair copy
of the Order?

Seen

4. Whether Order is to be circulated to the Departmental
authorities?

Yes

Appearance: Rep. by none for the appellant.

Rep. by Shri K.P. Singh, DR for the respondent.

CORAM: Hon'ble Smt. Archana Wadhwa, Member (Judicial)

Hon'ble Shri Rakesh Kumar, Member (Technical)

Final Order No. C/553-554/11 Dated: 14.12.2011

Per Rakesh Kumar:

Vide Stay Order No.C/228-229 of 2011 dated 1.7.2011, the applicant/appellant was directed to deposit an amount of Rs.5 Lakhs in each case as a condition of hearing of appeal. Subsequently, the appellant filed a miscellaneous application for modification of the said order, which was disposed of vide Misc. Order No.C/268 of 2011 dated 20.10.2011. By the said order, the modification application was rejected but period to deposit was extended by another six weeks.

2. On matter being called today for ascertaining compliance with the above orders neither nobody appeared nor is there any compliance report on record. We accordingly dismiss both the appeals for non-compliance with the provisions of Section 129 E of the Customs Act read with the interim orders referred supra.

[order dictated & pronounced in open court]

(Archana Wadhwa)
Member (Judicial)

(Rakesh Kumar)
Member (Technical)

Ckp.